Written Answers to

Statement-II

List of Old & Inefficient Coal/Lienite based Units in Govt. Sector which could be retired on the basis of Un-economic operation by 2022

Sl.	Name of the	Name of the Station	Unit No.	Capacity
No.	Utility	(Capacity)		(MW)
1	2	3	4	5
Del	hi			
1.	IPGCL	Raj ghat TPS (2 x 67.5 MW)	1 &2	135
Ma	dhya Pradesh			
2.	MPPGCL	Satpura TPS(200 +3x210 MW)	6,7,8 & 9	830
Pun	jab			
3.	PSPCL	Ropar TPS (2X210MW)	3 &4	420
Chł	nattisgarh			
4.	CSPGCL	Korba East TPS (4 x 50 MW)	1,2,3 & 4	200
Tan	nil Nadu			
5.	NLC	Nevyeli LigniteTPS-I (6x50 + 2x 100 MW)	1 to 6, 8 &9	500
Tela	ingana			
6.	TSGENCO	Kothadudem TPS (3x60 + 2x120 MW)	1,2,4,5&7	420
7.	TSGENCO	Ramagundem-B TPS	1.	62.5
Jha	rkhand			
8.	DVC	Chandrapur TPS	3	130
		TOTAL		2697.5

Status of stressed power companies

- 435. SHRI T. K. RANGARAJAN: Will the Minister of POWER be pleased to state:
- the number of stressed power companies and the total capacity of power production by these companies; and
 - (b) how Government proposes to deal with the stressed power companies?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) The information is being collected.

- (b) Government of India constituted a High Level Empowered Committee (HLEC) under the Chairmanship of Cabinet Secretary to address the issues of stressed thermal power projects. Based on High Level Empowered Committee (HLEC) recommendations, a Group of Ministers (GoM) has made recommendations regarding stressed power projects. The major recommendations of the GoM as approved by the Government are:
 - I. Grant of linkage coal for short-term Power Purchase Agreement (PPA).
 - II. Allowed existing coal linkage to be used in case of termination of PPAs due to payment default by DISCOMs.
 - III. Procurement of bulk power by a nodal agency against pre-declared linkages.
 - IV. Central/State Gencos may act as an aggregator of power.
 - V Increase in quantity of coal for special forward e-auction for power sector.
 - VI. Coal linkage auctions to be held at regular intervals.
 - VII. Non-lapsing of short supplies of coal.
 - VIII. Annual Contracted Quantity (ACQ) to be determined based on efficiency.
 - IX. Payment of Late Payment Surcharge (LPS) has been made mandatory.
 - X. Non-cancellation of Power Purchase Agreement (PPA)/Fuel Supply Agreement (FSA)/ Long Term Open Access (LTOA) post National Company Law Tribunal (NCLT) scenario.
 - XI. Non-cancellation of PPA for non-compliance of Commercial Operation Date (COD).

Funds under UDAY

- 436. SHRI D. KUPENDRA REDDY: Will the Minister of POWER be pleased to state:
- (a) the details of funds allocated to various States of the country under the UDAY scheme, State-wise;